

In the National Company Law Tribunal, Jaipur

Item No. 209

CA No. 33/425/JPR/2020

UNDER SECTION 425 OF COMPANIES ACT, 2013

In the matter of:

Mr. Shanti Lal Maroo

.....Applicant/Petitioners

VS.

M/s American International Health Management Ltd. & Ors.

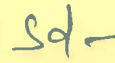
.....Respondent

Order delivered on 19.03.2020

Coram: SH. RAGHU NAYYAR, TECHNICAL MEMBER

ORDER

In view of Government advisories, in respect of precaution and prevention with regard to novel Coronavirus (COVID-19), read with NCLT's notice dated 15.03.2020, the matter is adjourned to 15.04.2020.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**